



2026:AHC:16898

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 43496 of 2025

Ashok Kumar

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shobha Srivastava, Vijay Kumar Dubey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The petitioner has preferred the present petition with the prayer to direct the respondent No.2/Sub Divisional Officer, Khalilabad, Sant Kabir Nagar to decide Case No.3384 of 2024 (Computerized Case No.T202117650203384) (Ashok Kumar Vs. Kailash Nath and others) expeditiously.
4. Learned counsel for the petitioner would submit that the aforesaid case filed under Section 116 of the U.P. Land Revenue Code, 2006 is pending since long and considerable time has already been lapsed but till date no decision has been taken in the matter.
5. On the other hand, it is argued by learned Standing Counsel that the respondent No.2 will decide the aforesaid case. expeditiously.
6. Heard learned counsel for the parties and perused the record.
7. In the light of the submissions made by the learned Advocates appearing for the parties, the respondent No.2/Sub Divisional Officer,

Khalilabad, Sant Kabit Nagar- is directed to decide the said case on its own merits strictly in accordance with law expeditiously after providing opportunity of hearing to all the necessary parties but without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

January 22, 2026

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